

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "H" NEW DELHI

BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.3066/Del/2019
निर्धारणवर्ष/Assessment Year: 2005-06

Hill Breeze Projects Pvt. Ltd., A-305, Derawal Nagar, Delhi.	बनाम Vs.	DCIT Central Circle-16, New Delhi.
PAN No. AABCH0760J		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Ms. Monika Aggarwal, CA
राजस्वकीओरसे /Revenue by	Shri M. Baranwal, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	26.07.2022
उद्घोषणाकीतारीख/Pronouncement on	26.07.2022

आदेश /O R D E R

PER ANIL CHATURVEDI, A.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-16, New Delhi dated 24.01.2019 for AY 2005-06.

2. Ld. Counsel for Assessee through letter dated 26.07.2022 seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and Form no. 5 has already been issued accepting the declaration filed by the assessee for full and final settlement of tax arrears.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 26/07/2022

Sd/-

(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Dated: 26.07.2022

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi